

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3804
ANSWERED ON:04.09.2012
COMMERCIAL ACTIVITIES IN DDA GOVERNMENT COLONIES
Bhagat Shri Sudarshan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that large scale commercial activities are going on in Government/DDA colonies in the metropolitan cities including Delhi;
- (b) if so, the details of such commercial activities noticed during each of the last three years and the current year, colony-wise;
- (c) the steps taken by the Government against such allottees;
- (d) whether the Government has any mechanism to conduct a survey from time to time to detect such commercial activities in Government and DDA colonies; and
- (e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (e): In respect of DDA colonies, on receipt of specific complaints regarding non-permissible commercial activities, DDA initiates appropriate enforcement action. In respect of Government Colonies, on receipt of complaints about the misuse of quarter, action is taken against the allottees indulging in commercial activities in their Government accommodation under Supplementary Rule 317-B-21 for breach of the allotment Rules and Conditions. So far as other metropolitan cities are concerned no information is available with the Government, since this is a state subject.